a	b	С	е	g	i	k
30	Uttaranchal					
	SCB	72048	37	1661		73746
	SLDB (NoLDB)	0	Q	.0		Q .:
	RRBs	9790	0	725		10515
	SUB TOTAL	81838	37	2386	0	84261
31	West Bengal					
	SCB	669863	12410	391		682664
	SLDB	49155	2	144		49301
		134033	29	518		134580
	RRBs	134033	27	010		
	SUB TOTAL	853051	12441	1053	0	866545

 $^{^{}ullet}$ The data base maintained is cumulative and therefore position given is from the inception of the scheme

State levies on petro-products

- 202. SHRI R.C. SINGH: Will the Minister of FINANCE be pleased to state:
- (a) whether the Minister has asked all the Chief Ministers to reduce State levies on diesel, kerosene, petrol and cooking gas to provide relief to the common man and mitigate the impact of the recent price hike;
 - (b) if so, the details thereof and the response of the State Government's thereto; and
 - (c) the details of the State levies on these items before and after the changes made, if any?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): (a) to (c) A letter was written by the Union Finance Minister to the Chief Ministers of all the States on 26th June, 2011 requesting them to consider reducing State levies likes sales tax/VAT on Diesel, Kerosene and Domestic LPG in line with the duty cuts undertaken by the Central Government, so as to provide some relief to the common man. It was an advisory and States were not requested to

report back action taken. The response of the States and changes made in tax rate on these items are therefore not available with the Central Government.

Unearthing of car import racket

- 203. SHRI RAMDAS AGARWAL: Will the Minister of FINANCE be pleased to state:
- (a) whether it is fact that the Directorate of Revenue Intelligence (DRI) in a nationwide raid conducted in last week of April 2011 has unearthed a fresh car import racket;
- (b) if so, how many imported luxury cars have so far been seized indicating the names of owners of such cars;
- (c) whether any raid has also been carried out at Transport Department offices in the country to check the relevant papers/invoices of imported cars;
 - (d) if so, the results thereof; and
- (e) what preventive measures Government proposes to take to check this fresh car import racket, indicating action taken against guilty persons?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): (a) Based on intelligence, the Directorate of Revenue Intelligence had conducted searches in Delhi and the NCR region only in the last week of April, 2011 on car importers.

- (b) The details of seizure of luxury cars since April, 2011 and the names of owners of such cars are given in Statement. (See below).
 - (c) No, Sir.
 - (d) "Nil" in view of (c) above.
- (e) All Customs field formations including Directorate of Revenue Intelligence have been sensitized and alerted to prevent smuggling of imported cars into the country. Action under the provisions of the Customs Act, 1962 has been initiated against the importers.